

**In the National Company Law Tribunal, New Delhi**  
**Registrar**

**Appeal. No. 487/252/ND/2018**

**SECTION OF THE COMPANIES ACT, 2013: 252**

**In the matter of:**

**M/s Agrim Fabrication Pvt. Ltd.**

.....**Appellant**

**VS.**

**Registrar of Companies**

.....**Respondent**

**Order delivered on 2.8.2018**

**Coram: Shiv Ram Bairwa, Registrar**

For Appellant (s)	:	None Appeared
For Respondent(s)	:	Ms. Shefali Gupta, Assistant ROC
For Income Tax Department	:	Shri Divey Kant, Advocate for Ms. Lakshmi Gurung Standing counsel for Income Tax Department

**ORDER**

The appellant has served copy of appeal to the ROC on 13.4.2018 and Income Tax assessing officer on 11.4.2018. The counsel of Income Tax Department submitted that the copy of appeal has not been filed before the DCIT (High Court Cell) High Court, therefore, Income Tax Department is unable to file reply. ROC has also not filed any reply.

The appellant is directed to serve a copy the appeal to DCIT (High Court Cell) High Court, Income Tax Department.

The Registrar of Companies and Income Tax Department are directed to file reply to the appeal within two weeks.

List the matter on 21.8.2018.

**Sd/-**  
**(Shiv Ram Bairwa)**  
**Registrar**